

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building,36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 367/TT/2023**

Date: 22.04.2024

To

Shri Mohd. Mohsin,  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Asset -1: 02 nos. 220 kV Line bays at Navsari Sub-station (GIS) (for Navsari-Bhestan 220kV D/c line), Asset -2: 1X125MVAr,400kV Bus Reactor at Vododara Sub Station along with associated 400kV bus reactor bay and Asset-3: 01 number 400 kV Line bay at 400 kV Vadodara (GIS) Sub-station under "Transmission System associated with DGEN TPS (1200 MW) of Torrent Power Limited".**

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 7.5.2024:

- i. The Petitioner is required to submit the details of works for which additional capital expenditure has been projected to be incurred in FY 2021-22, FY 2022-23 and FY 2023-24 including the works against which balance/retention payments are projected to be made.
- ii. Submit the tariff forms for FY 2019-24 period for all the Assets i.e. Asset-1. Asset-2 and Asset-3 along with linked excel computations.
- iii. Submit chronological details for each event of delay that affected commissioning of the transmission asset in the following format:

Sr. No.	Reason for Delay	Delay From Date	Delay To Date	Duration of Delay	Overlapping Period	Effective Delay excluding Overlapping Period

- iv. Submit complete details of Form 9C in Excel including each loan wise detail and final summary for Asset-1, 2 and 3.
- v. Detail of works against which additional capital expenditure has been claimed for Asset-1, 2 and 3 as per the following format:

Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalization	Outstanding Liability as on COD	Discharge (year- wise)				Reversal (year- wise)			Additional Liability Recognized	Outstanding Liability as on 31.3.2024				
					2019-24				2019-24					2024-29			
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- vi. The Petitioner is required to submit the linked computation of IDC claimed along with the actual drawl in linked Excel format given below with all formulae for Asset-1, 2 and 3 in consideration:

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date upto DOCO	Interest discharged upto DOCO	Interest payment date after DOCO	Interest discharged after DOCO

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
**(Kamal Kishor)**  
**Assistant Chief (Law)**